

OFFICE OF THE DISTRICT JUDGE, **PASCHIM MEDINIPUR**

NOTICE

In furtherance of the steps taken during Lockdown period so far, as a prevention of spreading Corona virus(Covid19), now in view of the inconvenience likely to be faced by the Ld. Advocates, litigants etc. in physically attending Court proceedings during Lockdown and to avoid overcrowding in Court Precincts and in view of the directions of the Hon'ble Supreme Court of India in connection with [Suo Moto Writ Petition No. 5/2020 \(to see click here\)](#) and the [Hon'ble High Court, Calcutta Notification No.1514-CPC dated 09.04.2020 \(to see click here\)](#) the Court Proceedings of extremely urgent matters may be conducted via Video Conferencing and in such backdrop it is hereby notified for the information of all concerned as hereunder :-

1. The official laptops of the Judicial Officers are already enabled with Vidyo application and the User IDs as created by the CPC, Hon'ble High Court, Calcutta and passwords are available which may be used for the hearing of extremely urgent matters through Video Conferencing. For conducting Video Conferencing using smart phone all concerned may install Vidyo mobile application in their respective smart phones from Google Play Store.

[\(To download and install vidyo mobile application click here\)](#)

[\(Click here to download and install Vidyo Desktop for Desktop/Laptop with windows OS users\)](#)

[\(Click here to see use of vidyo mobile application tutorial video\).](#)

2. All extremely emergent matters may be filed by the Ld. Advocates on record / party in person by sending legible scanned copies of the petition/ application, documents, if any, duly executed Vakalatnama along with prayer for exemption from filing duly affirmed affidavit in the prevailing circumstances and undertaking to pay the deficit court fees, if any, within 48 hours of the opening of the Court after attaining normalcy to the email ID of the Judgeship - dj.paschimmedinipur@indiancourts.nic.in In the said petition the applicant shall incorporate a paragraph to

the effect that the Ld. Advocate on record/ party in person has consented that the matter may be heard through Video Conferencing. The application also shall contain case details, name of the Court concerned, contact details of the Ld. Advocate on record/ party in person including his/her email ID, mobile number, whatsapp number, complete postal address with PIN Code and name of the Police Station. The petition must contain a separate paragraph explaining the extreme urgency justifying urgent hearing of the matter. The petition must be duly verified.

3. A copy of the petition and other relevant documents mentioned in the para 2 above must be sent to the LD. PP/GP or OP and compliance thereof is to be substantiated at the time of hearing. For such communication the email ID of Ld. PP is shirsh19@gmail.com and the email ID of Ld. GP is sukumarpanyamid@gmail.com
4. The matter so received shall be placed before the Ld. District Judge, Paschim Medinipur/ Ld. District -in-Charge, Paschim Medinipur and the fate of the prayer of urgent hearing shall be notified within reasonable time by email/sms sent to the email address/mobile number provided by the applicant along with date and time of hearing, if allowed.
5. If the matter is found to be eligible for urgent hearing by the Ld. District Judge, Paschim Medinipur/ Ld. District -in-Charge, Paschim Medinipur, the Court concerned shall share a link with the concerned Ld. Advocate/ party in person through his/her whatsapp number/ email ID from the Vidyo application. On receiving the said link the Ld. Advocate/ party in person shall have to click on the said link to participate in the Video Conference. In case the hearing involves multiple parties, multiple links shall be shared to respective parties.
6. This arrangements shall remain functional till further order.

**By order,
Sri Subhradip Mitra
District Judge,
Paschim Medinipur**